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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

ADDITIONAL BENCH AT ALLAHABAD

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Allahabad : Dated this day of July, 1997

Review Petition No.32 of 1997

In

Original Application No.661 of 1996

CORAM:-

Hon'ble Mr. S. Das Gupta, A.M.

Hon'ble Mr. T.L. Verma, J.M.

(Captain) S.C. Gulati. . . . . Applicant

Versus

Union of India and Others. . . . . Respondents

ORDER

By Hon'ble Mr.S. Das Gupta, A.M.

This application has been filed seeking review of the judgement and order dated 23-12-1996 by which the OA No.661/1996 was disposed of with certain directions.

2. In the aforesaid OA, the applicant was aggrieved by the charge memo which was served on him and had prayed that the same be quashed with all consequential benefits. After considering in detail the pleadings on record, the OA was disposed of with several directions including a direction to change the Inquiry Officer and to issue a fresh order appointing ~~the Inquiry~~ an Officer other than respondent no.2 to enquire into the charges against the applicant.

3. In the review application, there is nothing to indicate that the impugned judgement and order suffers from any error apparent on the face of record. It would

appear that what the applicant is seeking is readjudication of the entire matter on the basis of certain decisions of the Hon'ble Supreme Court which are stated to be germane to the controversy.

4. It is/a well settled principle that a judgement and order already pronounced can be reviewed only if the same is shown to be suffering from any error apparent on the face of record or in case any new fact is brought out, which could not be brought out earlier despite due diligence, justifying the review of the order already passed. In the present review application neither any error apparent on the face of record has been pointed out nor any new fact has been brought out, which would justify review of the order already passed.

5. The review application has no merit and is dismissed accordingly.

Member (J) Member (A)

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